

STATEMENT II

*Persons Arrested Under Crime Head 'Rape' During 1993
(State & UT-wise)*

Sl. No.	State/UT	No. of Persons Arrested
1	2	3
STATES :		
1.	ANDHRA PARDESH	1131
2.	ARUNACHAL PRADESH	36
3.	ASSAM	589
4.	BIHAR	1787
5.	GOA	24
6.	GUJARAT	481
7.	HARYANA	365
8.	HIMACHAL PRADESH	142
9.	JAMMU & KASHMIR	133
10.	KARNATAKA	330
11.	KERALA	271
12.	MADHYA PRADESH	3587
13.	MAHARASHTRA	1669
14.	MANIPUR	2
15.	MEGHALAYA	28
16.	MIZORAM	44
17.	NAGALAND	13
18.	ORISSA	581
19.	PUNJAB	170
20.	RAJASTHAN	893
21.	SIKKIM	13
22.	TAMIL NADU	352
23.	TRIPURA	100
24.	UTTAR PRADESH	666
25.	WEST BENGAL	720
TOTAL (STATES)		16127
UNION TERRITORIES		
26.	A & N ISLANDS	5
27.	CHANDIGARH	16
28.	D & N HAVELI	0
29.	DAMAN & DIU	1
30.	DELHI	297
31.	LAKSHADWEEP	0
32.	PONDICHERRY	7
TOTAL (UTs)		326
TOTAL (ALL-INDIA)		16453

SOURCE : 'CRIME IN INDIA' DATA.

Memorandum from Tribals of Assam

617. DR. JAYANTA RONGPI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received any memorandum from the representatives organisations of 'Mising' and 'Tiwa' tribes of Assam;

(b) if so, the salient features thereof; and

(c) the reaction of the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SYED SIBTEY RAZI) : (a) to (c) Yes, Sir. The Memorandum has, inter-alia, raised certain objections to the signing of the two Accords (Tiwa and Mising) by the Government of Assam and demanded that implementation of the said Accords should be kept in abeyance and fresh tripartite talks should be held by the Centre and the State Government with certain tribal organisations of the area. One of the objections was that the boundary of the Council has not been defined.

The State Government has informed that these Autonomous Councils do not have a compact geographical area because people of these tribes are located over different areas and that the decision to create the Autonomous Councils has been taken in pursuance of the persistent demand of the concerned tribal groups.

[Translation]

Construction of Barrage

618. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the proposal of Agra Barrage Project has been resubmitted by the Government of Uttar Pradesh to the Union Government after further complying with the observations of Central Water Commission for approval;

(b) if so, when and the steps taken by the Union Government in this regard; and

(c) the time by which the project is likely to be cleared ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b) Yes Sir, Modified project report for Agra Barrage has been received in the Central Water Commission in December, 1993. The observations on inter-State, barrage and canal designs, hydrology, cost & river morphology aspects have been sent to the State Government.

(c) The State Government is required to comply with the requirements under the observations made by Central Water Commission and obtain clearance from the Ministry of Environment & Forests and the Ministry of Welfare on environment/forest/rehabilitation and resettlement aspects.